


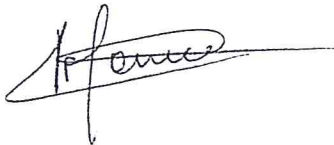
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 29-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/718/ (IB)/2017
NAME OF THE PETITIONER(S) : GSN TECHNOLOGIES
NAME OF THE RESPONDENT(S) : RAAJ INTERNET INDIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	N.A.S. Kumar	Counsel for Petitioner	
2.	Monica Chopda For HSB Partners	Counsel for Respondent	

ORDER

Counsel for Petitioner/Operational Creditor present. Counsel for Respondent/Corporate Debtor present and submitted that the talks for settlement are not concluded and hence prayed some more time. The Respondent's counsel stated that the proposal placed earlier was not accepted by the other side. At request, time is enlarged for placing a fresh proposal for consideration by the other side and for submitting the outcome of settlement talks. **Put up on 20.09.2018.**

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)